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CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
J O D H P U R.

Date of Order : 27.9.1995.

OA No.308/95

Suraj Bhan. ... APPLICANT.

vs.

Union of India & Ors. ... RESPONDENTS.

Mr. Y.K. Sharma, Counsel for the Applicant.

...

CORAM :

Hon'ble Mr. N.K. Verma, Administrative Member.

BY THE COURT :

This is an application from a temporary status Casual employee Suraj Bhan who has been transferred out of unit of I.O.W. (C), Jodhpur, to the unit of Deputy C.C. (C), Udhampur. Learned Counsel for the applicant prays that the applicant being a Casual Labour is not amenable to transfer from one Unit to another without his own consent and again the order has been passed by the I.O.W. (C), Northern Railway, Jodhpur who has no authority to order a transfer from his Unit to another.

He has prayed for an interim relief in the matter by directing the respondents to stay the impugned order at Annexure A/1 dated 9.9.1995 to the Dy. Chief Engineer, Northern Railway, Delhi in which an attention has been drawn to the provisions of REM Volume-II under which Casual Labour cannot be transferred. The representation of the applicant has not so far been disposed of.

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2. OA filed by the applicant is very much premature as the representation has not been disposed of and so long the representation has not been disposed of, the applicant does not obtain any right to approach this Tribunal. In the circumstances, OA is dismissed as premature. However, I direct the respondents to look into the representation of the applicant at the earliest so that no unnecessary harassment is caused to him.

N.K. Verma
(N.K. VERMA)
ADMINISTRATIVE MEMBER.

~~25/01/47/85~~

22/8/27/85

28-9-85

copy of judgment
dated 22-9-85 sent to
R 1 to R 4 By Regd. of B.R.
Vide no 568407
Date 11/10/85

Part II and III destroyed
in my presence on 21/10/2001
under the supervision of
Section Officer () as per
order dated 4/9/2002
Section Officer (Record)